

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 123**

**IA(I.B.C)/903 (CH)2024**  
**In**

**CP(IB) No. 107/Chd/Chd/2020**  
**(Admitted)**

**IN THE MATTER OF:**  
**UCO Bank**

**...Petitioner-Financial Creditor**

**Versus**

**Gilco Exports Ltd**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**  
**Rule: 11 of NCLT**

**Order delivered on 08.04.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 30.05.2024.

Sd/-

**Court Officer**